

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 844 of 2019**

**IN THE MATTER OF:**

S. Rajendran, Resolution Professional  
of PRC International Hotels Pvt. Ltd. .... Appellant

Vs

S. Mukanchand Bothra (Deceased) & Ors. .... Respondents

**Present:**

**For Appellant: Mr. Rajiv S. Roy, Mr. Avrojyoti Chatterjee,  
Mr. Abhijit Roy, and Ms. Jayasree Saha,  
Advocates.**

**O R D E R**

**21.08.2019** Let notice be issued to the Respondents.

Requisites along with process fee be filed by 23<sup>rd</sup> August, 2019. If the Appellant provides email addresses of the Respondents, let notice be issued through email.

Post the case 'for admission (after notice)' on **12<sup>th</sup> September, 2019** along with Company Appeal (AT) (Insolvency) No.819 of 2019.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)